

IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S).2548 OF 2025
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).5456/2025)

CHILD CONFLICT WITH LAW S

APPELLANT(S)

VERSUS

STATE OF RAJASTHAN

RESPONDENT(S)

ORDER

Leave granted.

Heard the learned counsel appearing for the parties.

Admittedly, the appellant was a juvenile on the date on which the alleged offence was committed. The appellant has been in custody for a period of 01 year and 02 months. In our view, the High Court ought not to have denied bail to the appellant.

Hence, the appellant is entitled to be enlarged on bail pending the trial. For that purpose, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail till the conclusion of the trial on appropriate terms and conditions including the condition of regularly and punctually attending the Trial Court and cooperating

with	the	Trial	Cour	t for	early	dispo	sal	of	the	case	€.
	The	Appea	l is,	accor	dingly	, all	owed	•			
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SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

<u>Petition(s) for Special Leave to Appeal (Crl.) No(s).</u> 5456/2025

[Arising out of impugned final judgment and order dated 13-02-2025 in SBCRRP No. 146/2025 passed by the High Court of Judicature for Rajasthan at Jaipur]

CHILD CONFLICT WITH LAW S

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(IA NO.116244/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO.116245/2025 - EXEMPTION FROM FILING O.T.)

Date: 09-05-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Parinav Gupta, Adv.

Mr. Pardeep Gupta, Adv. Mrs. Mansi Gupta, Adv. Mr. Rakshit Rathi, Adv. Mr. Shadab Khan, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s): *

UPON hearing the counsel the Court made the following O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"Hence, the appellant is entitled to be enlarged on bail pending the trial. For that purpose, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the

appellant on bail till the conclusion of the trial on appropriate terms and conditions including the condition of regularly and punctually attending the Trial Court and cooperating with the Trial Court for early disposal of the case.

The Appeal is, accordingly, allowed."

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]

*Although a learned counsel appeared for the respondent, no appearance slip has been given.